LOK SABHA DEBATES

LOK SABHA

Thursday, December 12, 1991/ Agrahayana 21, 1913 (Saka)

> The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

At this stage Shri G.P. Mudala Giriyappa and some other hon. Members came and stood on the Floor near the Table

(Interruptions)*

[English]

MR. SPEAKER: Why don't you speak from your seat? When you speak from the Well, nothing will go on record. You should speak from the seat. If you speak from here, that will not form part of the record.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Sir, there is no water in the Well. There is no problem. Let them stand here.

SHRI H.D. DEVEGOWDA (Hassan): Sir, when the hon. Minister for Water Resources was making a statement after the Supreme Court had given its opinion, he said no further action will be taken before a discussion takes place in this House. But unfortunately, yesterday, the hon. Minister has not only placed a Notification on the Table of the House but he has also made a Statement regarding this Notification. Because of this Notification, the situation in

Karnataka too , mas gone out of control. The law and order problem in about five districts is more serious.

Sir, one more point which I would like to bring to your kind notice and also to the notice of the Government of India is that the Tribunal has fixed 13th, that is tomorrow, for hearing the Review Petition that had been filed by Karnataka and Heavens would not have failen, if the matter has been postponed for one or two days more. I do not know why this precipitated action was taken by the Government of India and they issued a hurried Notification. In this connection, we want a categorical assurance either from the Prime Minister or from the Minister for Water Resources, otherwise, it is very difficult for us to co-operate in the functioning of the House. This is what I wanted to submit before you.

SHRI V. DHANANJAYA KUMAR (Mangalore): Mr. Speaker, Sir, all the Parties in Kamataka have given a call for Bandh tomorrow. It is a Government sponsored Bandh. So, all the Parties have supported the Bandh call given by the Karnataka Government. Already, it was observed yesterday that a grave situation would arise in Karnataka like the one that we are having in the northern parts of our country.

MR. SPEAKER: I suppose, you can raise it at 12 o'clock. Let us move now. After the Question Hour, I will allow you to raise it.

SHRI V. SREENIVASA PRASAD (Chamarajanagar): Mr. Speaker, Sir, what we want is that at least the Prime Minister should come and say something. It was

^{*}Not recorded.

stated earlier that the sharing of water problem would be settled outside the Court. Therefore, we want that the Prime Minister should intervene and he should say something about it. Otherwise, it would be very difficult.

MR. SPEAKER: Okay. It will allow one or two Members to make their points at 12'o clock.

(Interruptions)

MR. SPEAKER: Qn. No. 304.

(Interruptions)

SHRI H.D. DEVEGOWODA: It has gone on record that the hon. Minister for Water Resources has agreed for a discussion. Why has this conspiracy been made? I want to tell you. I am not going to lose my temper. I will tell you. This is a conspiracy which has been hatched only to allow the AIADMK to have its way. This has been going for the last one hundred years. We will not allow this. (Interruptions)

DR. KARTIKESWAR PATRA (Balasore): All the Members of this august House are being deprived of a chance to put questions. (Interruptions)

MR. SPEAKER: You can raise it at 12 O'Clock.

SHRI CHANDRA JEET YADAV (Azamgarh): It has been agreed that the Prime Minister would make a statement. The Prime Minister also gave a categorical reply earlier that there should be a negotiated settlement. The Ministers are sitting here. Let the Ministers say something. They are sitting here. They should get up and say something.

SHRI V. DHANANJAYA KUMAR: I do not know how Shri Shankamand is keeping quiet when Kamataka State is treated like this. When the people of Kamataka are treated like this, how can Shri Shankamand sit like this, I do not understand.

SHRI H.D. DEVEGOWDA: I do not want to create another Punjab or Assam. If this is going to continue like this, I will declare that this will became another issue for the Karnataka people to agitate. I will request you with folded hands to see that the Government of India comes out with a categorical reply. Shri Shankaranand, all your lifetime you will not be a Ministertill your death. Why do you stick on to the chair? Why do you not stand up for the cause of Karnataka and say something? This is an utter disgrace. We will not allow this whatever may be the consequences, you may name us even then we will protest. (Interruptions)

SHRI V. SREENIVASA PRASAD: By issuing the notification, you cannot implement this interim order. It is very difficult. I just cannot understand this.

SHRI H.D. DEVEGOWDA: Even the British rule had not caused so much damage. You have not given water. You have given poison to the farmers. You want to save the Government being at the mercy of the AIADMK. You have given an assurance. You have given an assurance for a discussion on the floor of the House. Why are you going back? We have taken your words as Gospel truth. We will not allow this. You do not know the consequences. Our people are dying. (Interruptions)

MR. SPEAKER: Devegowdaji, what is it that you want?

SHRI H..D. DEVEGOWDA: We want a discussion.

MR. SPEAKER: Okay. We will meet in the Chamber. I will call the Parliamentary Affairs Minister, we will discuss and see what can be done.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, i. our friends from Karnataka want discussion. There should be no objection to it. It can be done. (Interruptions)

[English]

MR. SPEAKER: We will see how it can be done. But not in the Question Hour.

SHRI C.P. MUDALA GIRIYAPPA (Unitradurga): The people of Karnataka are agitated. The Government of India should come out with a statement.

(Interruptions)

MR. SPEAKER: Please let me know what you want. Do you want a discussion?

(Interruptions)

SHRI V. DHANANJAYA KUMAR: Let the Prime Minister come to the House...(Interruptions)

SHRI H.D. DEVEGOWDA: We are only requesting your goodself for a discussion on this so that we will try to convince the House as to how the problem could be solved...(Interruptions)

MR. SPEAKER: I am not promising anything. I will call other party members also and discuss it.

(Interruptions)

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): Sir, a very grave situation is taking place in Karnataka. I think, the Speaker will kindly agree to allow a discussion on this in this House so that every one can express his concern (Interruptions).

MR. SPEAKER: Now that the Government wants a discussion on this, I will have a very little difficulty. I will fix up the time for it.

(Interruptions)

SHRI M.V. CHANDRASHEKARA MURTHY (Kanakapura): Sir, it is a very serious matter. The entire State is burning..(Interruptions)

MR. SPEAKER: Now let me fix the time for a discussion on this. The minister should be here. On behalf of the Government, they have said that they want a discussion on this.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Has Shri Shankaranand spoken on behalf of the Government or in his personal capacity?

SHRI B. SHANKARANAND: When I speak here, I speak not in my individual capacity but I speak as a Minister of Petroleum. And I wish a discussion on this will solve this problem. A discussion may kindly be allowed...(Interruptions)

MR. SPEAKER: Was it not a statement on behalf of the Government?

SHRI B. SHANKARANANAD: I do not think that the Speaker will make such a fine distinction...(Interruptions)

MR. SPEAKER: I will have to. Otherwise, the Parliamentary Affairs Minister will ask me.

THE MINISTER OF STATE IN THE MINISTRYOF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): Sir, I assure the Speaker and the House that the Government is interested in discussion. Not only that, I would also like to assure the Members that the Government is interested in solving this matter amicably...(Interruptions)

MR. SPEAKER: If you ail stand and speak like this, I cannot continue. I wanted to know, what do you want. You said that you wanted a discussion on this. I waited until on behalf of the Government there was a response. Shri Shankaranand said that they are interested in a discussion and the Parliamentary Affairs Minister is ready. I will fix up the time for it. Now, please take your seats.

(Interruptions)

SHRI H.D. DEVEGOWDA: Sir, the Minister of Water Resources has come. We request him to react...(Interruptions)

MR. SPEAKER: I have no objection if the Minister responds to this. But you said that you wanted a discussion and the Government has also said that they are ready for a discussion. I will fix up the tire for it.

SHRI H .D. DEVEGOWDA: We are demanding a discussion only for the purpose of highlighting the problem which is prevailing today. It is for the Government to do justice if they want. Even after hearing us, after the discussion if the Government does not want to solve the matter, then we are at liberty to take the issue to the people and we will adopt our own method...(Interruptions)

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): The Government has agreed for a discussion on this. A serious situation is developing in Kamataka. It will be better if the matter is discussed today so that the Government's reply will be helpful to create a very harmonious position...(Interruptions)

SHRIH.D. DEVEGOWDA: Please have a discussion today itself...(Interruptions)

MR. SPEAKER: Do not force things like this. This is not correct.

(Interruptions)

MR. SPEAKER: This is not correct. Please understand that Question Hour is a Private Members' time. Now many Members want to ask questions. But you are consuming that time. Now you wanted a discussion. I asked the Government or waited until the Government responded. When the Government said yes, I had said that I would fix up the discussion. What more do you want now?

(Interruptions)

SHRI M.V. CHANDRASHEKARA MURTHY: The Karnataka Members do not obstruct any proceedings in the House. We are very disciplined Members....

MR. SPEAKER: You wanted a discussion. I am giving you the discussion. Why do you stand now?

(Interruptions)

SHRI H.D. DEVEGOWDA: Have a discussion today itself!

MR. SPEAKER: I have no problem if the Government is ready to have a discussion today itself. I have no objection.

(Interruptions)

MR. SPEAKER: You do not have any quarrel with the Speaker.

SHRI RANGARAJAN KUMARA-MANGALAM: We are ready for a discussion. But if they want the Prime Minister to reply to it, then I will have to find out.

MR. SPEAKER: The Chinese Prime MInister is here. He is having discussions with him. So he is busy.

SHRI RANGARAJAN KUMARA-MANGALAM: That is why I said that I will find out from the Prime Minister. Otherwise the Hon'ble Minister for Water Resources is ready for a discussion.

SHRI H.D. DEVEGOWDA: We are ready for a discussion today itself.

11.18 hrs.

ORAL ANSWERS TO QUESTIONS

[English]

Committee on Agricultural Policies and Programmes

*304. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of AGRICULTURE be pleased to state: